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The Gujarat Government Gazette

EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.

CONTENTS

GUJARAT ACT No. XXXVIII OF 1961.—An Act to extend the Bombay Public Authorities Seals Act, 1883 throughout the State of Gujarat.	Pages 210—211
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The following Act of the Gujarat Legislature having been assented to by the Governor on the 6th November 1961, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. XXXVIII OF 1961

(First published, after having received the assent of the Governor
in the "Gujarat Government Gazette" on the 18th November 1961).

An Act to extend the Bombay Public Authorities Seals Act, 1883
throughout the State of Gujarat.

It is hereby enacted in the Twelfth Year of the Republic of India as follows :—

1. (1) This Act may be called the Bombay Public Authorities Seals (Gujarat Extension and Amendment) Act, 1961. Short title
and com-
mencement.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Insertion of new section 1A in Bom. V of 1883. **2.** After section 1 of the Bombay Public Authorities Seals Act, 1883 (hereinafter referred to as "the principal Act"), the following section shall be inserted, namely :—

Bom. V of 1883.

Extent. **1A.** On and from the commencement of the Bombay Public Authorities Seals (Gujarat Extension and Amendment) Act, 1961, this Act shall extend also to and be in force in that part of the State of Gujarat to which it did not extend before such commencement.

Guj. XXX-VIII of 1961.

Insertion of new section 5 in Bom. V of 1883. **3.** After section 4 of the principal Act, the following section shall be inserted, namely :—

Repeal and saving. **5.** (1) On the commencement of the Bombay Public Authorities Seals (Gujarat Extension and Amendment) Act, 1961, the Bombay Public Authorities Seals Act, 1883, as adapted and applied to the Saurashtra area of the State of Gujarat and that Act as applied to the Kutch area of the State of Gujarat shall stand repealed.

Guj. XXX-VIII of 1961.

(2) The provisions of the Bombay General Clauses Act, 1904 shall apply to such repeal :

Bom. I of 1904.

Provided that anything done or any action taken under the provisions of the laws so repealed shall be deemed to have been done or taken under this Act and shall continue in force until superseded by anything done or any action taken under the provisions of this Act."